

ment or not to make the statement. He has not made the statement.

Shri Braj Raj Singh: We are in insecure hands! The Home Minister changes every moment; first, he said that he would make the statement, and, now, he says that he is not going to make the statement.

Mr. Speaker: I am afraid we shall all be wooden, unless we change and react properly to what is happening in the House.

Shri G. B. Pant: If I change at all, it is because of my regard for the wishes of the Opposition.

THIRD FIVE YEAR PLAN—A DRAFT OUTLINE

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to lay on the Table a copy of the 'Third Five Year Plan—A Draft Outline'. [Placed in Library. See No. LT-2168/60].

NOTIFICATIONS UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT.

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of each of the following notifications under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, making certain further amendments to the Requisitioning and Acquisition of Immovable Property Rules, 1953:—

- (a) G.S.R. No. 359 dated the 26th March, 1960;
- (b) G.S.R. No. 563 dated the 21st May, 1960. [Placed in Library. See No. LT-2169/60].

ANNUAL REPORT OF HINDUSTAN HOUSING FACTORY LTD., AND REVIEW BY GOVERNMENT OF THE WORKING OF THE SAME.

Shri K. C. Reddy: I beg to lay on the Table a copy of each of the following papers:—

(a) Annual Report of Hindustan Housing Factory Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

(b) A review by the Government of the working of the above factory. [Placed in Library. See No. LT-2170/60].

NOTIFICATIONS UNDER TEA ACT, ESSENTIAL COMMODITIES ACT, COMPANIES ACT, RUBBER ACT, COFFEE ACT AND RESOLUTION re: REVISED PRICES OF ACETATE YARN

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table:

(i) A copy of each of the following Notifications under sub-section (3) of Section 49 of the Tea Act, 1953, making certain further amendments to the Tea Rules, 1954:—

- (a) G.S.R. No. 518, dated the 7th May, 1960. [Placed in Library. See No. LT-2171/60].
- (b) G.S.R. No. 713, dated the 25th June, 1960. [Placed in Library. See No. LT-2172/60].

(ii) A copy of the Cotton Textiles (Production by Handloom Control Amendment Order, 1960, published in Notification No. S.O. 1338, dated the 21st May, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, together with an explanatory note; [Placed in Library. See No. LT-2173/60].

(iii) A copy of Notification No. G.S.R. 595, dated the 28th May, 1960, under sub-section (3) of Section 642 of the Companies Act, 1956, making cer-